

NATIONAL COMPANY LAW TRIBUNAL
COURT-I, MUMBAI SPECIAL BENCH

Item 18
C.P.(IB)433/MB/2022

CORAM:

SH. SHYAM BABU GAUTAM
HON'BLE MEMBER (T)

SHRI KISHORE VEMULAPALLI
HON'BLE MEMBER(J)

ORDER SHEET OF THE HEARING ON **15.03.2023**

NAME OF THE PARTIES: - **Badri Singh Vinimay Pvt Ltd**
V/s
ETC Agro Processing (India) Pvt Ltd

Appearance (via video-conference):

For the Applicant : None present
For the Respondent : Adv Mayur Kadam

Section 9 of IBC, 2016

ORDER

Ld. Counsel appearing for the Corporate Debtor brought to our attention to the deed of settlement entered between the parties on 25.04.2022 whereby aggregating to Rs 5,32,00,000/- is settled as full and final settlement against the total claim of Rs. 7, 87,79,726 /-. Ld. Counsel appearing for the Corporate Debtor further invited our attention towards the mode of payment of the settled amount which has been made by way of Demand Draft for the amount of Rs. 3,00,00,000/- and Rs. 2,32,00,000/- respectively. On receipt of the aforesaid settled amount in terms of the deed of settlement the relief sought has fulfilled. In that view of the matter, nothing survives in the petition hence the Company Petition 433/2022 stands closed. File be consigned to record.

Sd/-
SHYAM BABU GAUTAM
Member (Technical)

Jagdish

Sd/-
KISHORE VEMULAPALLI
Member (Judicial)